

[English]

1992-93 Rs. 2767.68 crores {
(Provisional)

Export Of Cigarettes

2380. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FINANCE be pleased to state :

(a) the total number of cigaretters manufactured during the last three years;

(b) the total number of cigarettes exported and the foreign exchange earned during the above period; and

(c) the total amount of excise duty collected from the cigarettes during the above period ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE: (SHRI M. V. CHANDRASHEKHARA MURTHY): (a) The total number of cigarettes manufactured during the last three years is given below :-

1990-91 61.6 billion pcs.

1991-92 66.3 billion pcs.

1992-93 61.4 billion pcs.

(b) Year	Qty. (Kgs)	Vale (Rs. lakhs)
1990-91	6247955	3896.45
1991-92	2409604	1558.97
1992-93	3456090	3681.90

(c) During the last three financial years Central Excise duties collected from cigarettes is a follows :-

1990-91 Rs. 2084.39 crores

1991-92 Rs. 2387.07 crores

Listing Of Shares

2381. SHRI KODIKKUNIL SURESH : Will the Ministry of FINANCE be pleased to state :

(a) the guidelines/provisions of the securities and Exchange Board of India regarding listing of equity shares;

(b) whether SEBI provides some right to the investors also in this regard;

(c) if so, the details thereof;

(d) whether some companies have not listed their equity shares at Delhi Stock Exchange even after several months of the allotment of the shares;

(e) if so, whether the Government propose to take any action against such companies; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS: (DR. ABRAR AHMED) (a) to (c) : Requirements with respect to the listing of securities of a company on a recognised stock exchange are governed by Rule 19 of the Securities Contracts (Regulation) Rules, In addition, Section 73 of the Companies Act contains provisions relating to allotment of shares and debentures to be dealt in on a stock exchange. SEBI, which has been established with statutory powers and functions, is also protecting the interests of investors in securities.

(d) No Sir. However, there has been